

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 23283 OF 2014

Between:

M/s Kaleswari Travels Pvt. Ltd., Rep. By Its MD Ch. Ramesh S/o Krishna Rao, Aged 53 Years, R/o Saptagiri, No 3812, 12th main 7th cross, BSK II Stage- Bengaluru, Karnataka State.

...PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department, Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. State of Andhra Pradesh, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department. Secretariat, Hyderabad.
4. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
5. The Motor Vehicles Inspector, Transport Department Checkpost, Zaheerabad, Medak Dist., Telangana State.
6. The Motor Vehicles Inspector, Transport Department Checkpost, Kamareddy, Nizamabad Dist., Telangana State.
7. The Motor Vehicles Inspector, Transport Department Checkpost, Adilabad, Telangana State.
8. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P. State.
9. The Motor Vehicles Inspector, Transport Department Checkpost, Garikapadu, Krishna Dist., A.P. State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of writ of Mandamus or any other appropriate writ, direction or order declaring the action of the respondents in once again

demanding quarterly tax for Q.E.30.09.2014 in respect of vehicle bearing Nos. KA 05 AC 0579, MH 14 BA 8586, MH 14 BA 8888 as illegal and void and contrary to G.O.Ms.No.43 dt.01.06.2014 and direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's All India Tourist Vehicles bearing Registration nos.KA 05 AC 0579, MH 14 BA 8586, MH 14 BA 8888 if the quarterly tax is paid to either of the Telangana or Andhrapradesh State upto 31.03.2015

I.A. NO: 2 OF 2014(WPMP. NO: 29171 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's All India Tourist vehicles bearing Registration Nos. KA 05 AC 0579, MH 14 BA 8586, MH 14 BA 8888 if the quarterly tax is paid to either of the Telangana or Andhra Pradesh States upto 31.03.2015 pending disposal of the Writ Petition.

I.A. NO: 1 OF 2014(WVMP. NO: 3193 OF 2014)

Between:

1. State of Telangana, Represented by the Principal Secretary to Government, Transport, Roads and Buildings (TR-I) Department, Secretariat, Hyderabad.
2. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
3. The Motor Vehicles Inspector, Transport Department Checkpost, Zaheerabad, Medak Dist., Telangana State.
4. The Motor Vehicles Inspector, Transport Department Checkpost, Kamareddy, Nizamabad Dist., Telangana State.
5. The Motor Vehicles Inspector, Transport Department Checkpost, Adilabad, Telangana State.

...PETITIONERS/RESPONDENTS

AND

1. M/s Kaleswari Travels Pvt. Ltd., Rep. By Its MD Ch. Ramesh S/o Krishna Rao, Aged 53 Years, R/o Saptagiri, No 3812, 12th main 7th cross, BSK II Stage- Bengaluru Karnataka State.

...RESPONDENT/PETITIONER

2. State of Telangana, Represented by the Principal Secretary, Transport, Roads and Buildings (TR-I) Department, Secretariat, Hyderabad.
3. The Transport Commissioner, State of Telangana, Hyderabad.
4. The Motor Vehicles Inspector, Transport Department Checkpost, Penukonda, Ananthapur Dist. A.P. State.
5. The Motor Vehicles Inspector, Transport Department Checkpost, Garikapadu, Krishna Dist., A.P. State.

(Respondents 2 to 5 are not necessary parties)

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased vacate the interim order made in W.P.M.P.No.29171 of 2014 in W.P.No.23283 of 2014 dated 14.08.2014 and dismiss the writ petition

Counsel for the Petitioner: SRI. B SIVARAMAKRISHNAIAH

Counsel for the Respondents: GP FOR TRANSPORT

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.23283 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR

SECTION OFFICER

To,

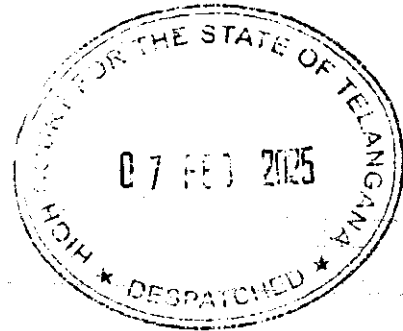
1. One CC to SRI. B SIVARAMAKRISHNAIAH Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana.
[OUT]
3. Two CD Copies

KKS
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HIGH COURT

DATED:23/10/2024



ORDER

WP.No.23283 of 2014

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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